

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-106
IB-1295/ND/2019
IA/1748/2021

IN THE MATTER OF:

M/s. Jammu & Kashmir Bank Ltd
V/s

....Applicant

M/s. VinayakRashi Steels Rolling Mills Pvt. Ltd. &Ors

....Respondent

SECTION

U/s 7 IBC

Order delivered on 20.05.2021

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :
For the Respondent :

ORDER

IA/1748/2021:-

Ld. Counsel for the RP has informed that on 17.05.2021, he has filed the Resolution passed by the CoC regarding the extension of CIRP. But as informed by the Registry, there is some defect pointed out by Registry. Therefore, the petitioner is well advised to remove the defect or mention before the Registrar. List the matter on **01.06.2021**.

sd/-

(K.K. VOHRA)
MEMBER (T)

sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

Rakhi